

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:7536
ANSWERED ON:22.05.2012
FOREIGNERS IN ILLEGAL ACTIVITIES
Pakkirappa Shri S.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a large number of foreigners have been reported to be involved in crime and illegal activities in various parts of the country including the National Capital Territory of Delhi;
- (b) if so, whether the Government has any policy measures to verify the credentials of foreigners before granting them visa; and
- (c) if so, the details alongwith the name of the countries for which pre-verification is done by the Ministry?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a): Instances of violation of the law and involvement in illegal activities by foreign nationals in various parts of the country including Delhi have been reported. Registration of cases and action thereon comes within the purview of police stations and State governments/ Union Territory Administrations concerned.
- (b): Visa is granted to a foreign national by the Indian Mission/Posts abroad after due processing of the application which includes authentication of the submitted documents and local checks.
- (c): In case of certain specified countries viz. Pakistan, Afghanistan, China, Iran, Iraq, Sudan, Nigeria, Somalia, foreigners of Pakistan origin and a Stateless Persons have been placed in Prior Reference Category(PRC) depending upon the type of visa applied for by the foreigners.